

ELECTION COMMISSION OF INDIA
Nirvachan Sadan, Ashoka Road, New Delhi - 110001

No. 56/Guideline/2024/PPS-IV

Dated: 20th March, 2024

PRESS NOTE

Subject: Registration of political parties under Section 29A of the Representation of the People Act, 1951-Public Notice Period - regarding.

Registration of Political parties is governed by the provisions of Section 29A of the Representation of the People Act, 1951. A party seeking registration under the said Section with the Commission has to submit an application to the Commission within a period of 30 days following the date of its formation as per guidelines prescribed by the Commission in exercise of the powers conferred by Article 324 of the Constitution of India and Section 29A of the Representation of the People Act, 1951. As per existing guidelines, the applicant association is, inter-alia, asked to publish proposed Name of the party in two national daily news papers and two local daily newspapers, on two days for submitting objections, if any, with regard to the proposed registration of the party before the Commission within 30 days from such publication. Notice so published is also displayed on the website of the Commission.

3. The commission has announced the elections for the Lok Sabha and Assemblies to Andhra Pradesh, Odisha, Arunachal Pradesh & Sikkim on 16th March, 2024. Therefore, in view of the current elections, the Commission has given one time relaxation and has reduced the notice period from 30 days to 7 days for the parties who have published their public notice by 16th March, 2024 i.e. date of announcement of election.

4. Now, therefore, if any body has any objection with regard to the registration of any political party who have published their public notices by 16th March, 2024 may file their objection against that party latest by 23rd March, 2024.


(DILIP K. VARMA)
PRINCIPAL SECRETARY